

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No.7390 of 2019**

-----

Ashutosh Pandey	....	....	....	Petitioner
Versus				
The State of Jharkhand & Others	....	....	....	Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner	: Mr. Jai Shankar Tripathi, Advocate
For the Respondent-State	: Mr. M.A. Khan, G.P. IV
For the Respondent Nos.3&6	: Mr. Raj Vardhan, Advocate

-----

**04/25.06.2020** Heard Mr. Jai Shankar Tripathi, learned counsel for the petitioner and Mr. M.A. Khan, learned counsel for respondents-State and Mr. Raj Vardhan, A.C. to Mr. Krishna Murari, Advocate, learned counsel for respondent nos.3 & 6.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for respondents are directed to file counter affidavit within four weeks.

List this case thereafter.

**(Sanjay Kumar Dwivedi, J.)**

Anit